To,

All the Cadre Controlling Authorities/Directors General
under Central Board of Excise & Customs

Subject: Reduction in litigations filed in CAT on the grounds of inaction – reg.

Sir/Madam,

Board has issued detailed instructions vide letter F.No.C-18012/6/2013-Ad.IIB
dated 09.05.2016 for effective and timely handling of Court cases filed by employees of
CBEC.

2. It has been observed that a number of litigations are filed in CATs on the ground
of inaction by Cadre Controlling Authorities on the representations of applicants, inspite
of directions on the matter.

3. It is imperative that litigations are reduced by taking action in time on any
representation made by employees to their respective CCAs. All CCAs are directed to
ensure that representations submitted in pursuance of CAT orders must be disposed of
within the laid down time limit. In cases where any case is filed in CAT on grounds of
inaction on a representation pursuant to any CAT order, the responsibility for this lapse
will have to be fixed.

4. Keeping this in view, it is expected that all CCAs will ensure compliance of all
CAT/Court orders relating to disposal of representations well before the timeline given in
the CAT/Court order.

Yours faithfully,

(A. K. Qasim)
Deputy Secretary to the Govt. of India
Tel: 011-23095530

Copy to: DG, Systems for uploading the instructions in the website of CBEC.

A. K. Qasim
Deputy Secretary